सम्पदा कार्यालय का कार्यकरण

779. **श्री नवाब सिंह चौहान** . क्या **निर्माण और आवास तथा पूर्ति और** पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) जनता सरकार ने सत्ता सम्भालने के बाद क्वार्टरों के आवंटन तथा किराया लेने की नीति में क्या-क्या परिवर्तन किये हैं ;

(ख) क्या यह सच है कि सम्पदा कार्यालय के अधिकारी अभी भी मनमाने ढंग से कार्य कर रहे है और आम तौर पर सरकारी कर्मचारी उनके रवैये मे असन्तुष्ट हैं ;

(ग) क्या यह भी सच है कि टाइप-दो के क्वार्टरों के आवंटन में बड़े पैमाने पर अनियमितता बरती गई है और क्या निमारपुर मे टी० आई० जड० क्षेत्र में बीमारी के आधार पर जिन्हें टाइप-II के मकान दिए गए थे उन्हें नीचे के मकान की बजाय ऊपर का मकान दे दिया गया ;

(घ) क्या इन कर्मचारियों द्वारा की गई अपील को भी विभाग ने बिना कारण बताये रद्द कर दिया ; और

(ङ) यदि हां, तो उसके क्या कारण है और इस सम्बन्ध में सरकार की नीति क्या है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मन्त्री (श्री सिकन्दर बख्त) : (क) निम्न आय वर्ग के कर्मचारियों की परितुष्टि का मौजूदा सत्र अर्थपूर्ण ढंग मे बढ़ाने के लिए सरकार ने यह निर्णय लिया है कि दिल्ली और अन्य स्थानों पर टाइप I से III तक 30,000 मकानों का निर्माण किया जाए। यह भी निर्णय किया गया है कि ली जाने वाली लाइसेंस फीस की गणना करते समय भूमि और उस के विकास की लागत शामिल की जाए। पुन: कर्मचारी जिन के पास अपने निजी मकान थे और जिन्हें वर्ष 1975 के दौरान सामान्य पूल वास के लिए अपात्र घोषित कर दिया गया था अब 1-6-77 से पात्र घोषित कर दिये गये हैं। अपने मकान वाले अधिकारियों द्वारा दिया जानेवाला लाइसेंस शुल्क उन के अपने मकानों से होने वाली किराये की आय के संदर्भ में स्लैब के आधार पर निर्धारित किया जाता है ।

(ख) जी, नहीं ।

(ग) से (ङ). जी, नहीं । आवंटन सरकार के निर्धारित नियमों-निर्देशनों के अनुसार किया जाता है । छूट पात्र मामलों में सक्षम अधिकारी द्वारा दी जाती है ।

Concession in Education to Harijans, S.C. and S.T.

780. SHRI MADHAVRAO SCINDIA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) details of concessions in education being provided to Harijans, Scheduled Castes and Scheduled Tribes at various levels/standards by the Central as well as State Governments;

(b) whether some more concessions are being considered to be given for the uplift of these classes; and

(c) if so, the details of the scheme?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) A list of details of concessions in education is attached.

(b) No, Sir.

(c) Question does not arise.

Statement

1. (a) Elementary education: (a) Supply of free text books and stationary, free uniforms, attendance

scholarships etc. upto elementary stage of education.

(2) Book Banks.

(3) Mid-day Meals.

(b) *Higher education & Technical education*: Reservation of 20 per cent seats in all institutions of higher education as well as technical education. 5 per cent concesion in the minimum percentage of marks required for admission to any course in higher education.

(c) *Facilities provided to undergraduate courses*: (1) 15 per cent seats are reserved for Scheduled Caste students. 5 per cent seats are reserved for Scheduled Tribes in all the colleges.

(2) In some colleges, a relaxation of 5 per cent marks in the qualifying examination as minimum admission eligibility is given to Scheduled Castes/Tribes.

(3) In some colleges, age concession upto 3 years is given to these candidates.

(4) All the colleges have been requested:

(a) to revise the procedure for admission of students belonging to Scheduled Castes & Scheduled Tribes so that admission are made on the basis of pass in the prescribed qualifying examination;

(b) to make arrangement for special coaching to be given to Scheduled Caste & Scheduled Tribe students who need it, to help them come upto the required level.

(b) *Post-graduate courses*: 5 per cent seats are reserved for Scheduled Castes & Tribes.

2. Scholarships to Scheduled Caste and Scheduled Tribe students are provided by the State Governments.

3. At the Indian Institutes of Management at Calcutta, Ahmedabad and Bangalore, the following concessions are also given:

(1) Relaxation in selection prodedure is given to Scheduled Caste/Scheduled Tribe candidates. They are required to have a minimum of 45 per cent marks in SSC/HSC examination as against 55 per cent for other candidates.

(2) Remedial programme is offered to Scheduled Caste/Scheduled Tribe students who need additional preparation in English and/or in mathematics.

(3) Consessions are given to Scheduled Caste/Scheduled Tribe candidates is respect of tution fee an room charges.

(4) In addition to post-matric scholarships there are merit-cum-means scholarships for those whose parents income is Rs. 6000/- or less per annum.

(5) Loans to Scheduled Caste/Scheduled Tribe students are also given at an interest of 10 per cent by Indian Institute of Management, Ahmedabad.

4. 50 per cent tuition fee and free stationary concession are given at the National Institute of Foundry and Forge Technology, Ranchi.

5. Facilities offered to students of weaker sections of the Indian Institute of Technology/Indian Institute of Science.

(1) 15 per cent of the total seats for Scheduled Castes and 5 per cent to the Scheduled Tribes are reserved.

(2) The upper age limit is relaxable upto 5 years.

(3) Exemption is given from payment of registration fees, tuition fees and hostel seat rent.

(4) Second class railway fare from their place of residence to the place of interview and back is given.

(5) Standards of physical fitness laid down are relaxed in their cases.

(6) Reimbursement of expenditure incurred by them for removal of temporary physical defects is allowed.

(7) Scholarship of Rs. 150/-per month are awared to meet boarding expenses.

(8) The upper income limit prescribed for the parent/guardian for the award of the Scheduled Caste/ Scheduled Tribe scholarships is Rs. 750/-per month as against Rs. 500/- per month for others.

(9) They are loaned text books from the institute library for the entire duration of the course.

(10) A separate cell consisting of the faculty of the respective of Institute takes special care of the needs of these students.

(1) Special coaching arrangements are made for Scheduled Caste/ Scheduled Tribe candidates.

सरकारी आवास के आवंटन के मापदण्ड

781. **श्री राजकेशर सिंह :** क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी आवास के आवंटन के लिए प्राथमिकता निर्धारित करने के प्रयोजनार्थ किसी विशेष विभाग अथवा कार्यालय में आने की तारीख की बजाए सेवा में प्रवेश की तिथि को ध्यान में रखा जाता है ;

(ख) क्या पृथक् आवास पूल वाले स्वायत्तशासी निकायों सहित सभी उपक्रमों में यही मापदण्ड अपनाये जाते हैं; और

(ग) यदि नहीं, तो एक ही सरकार के अधीन विभिन्न विभागों निकायों में भिन्न-भिन्न नियमों के लागू करने के क्या कारण है और इस बारे में समानता लाने के लिए क्या कार्यवाही की जा रही है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मन्त्री (श्री सिकन्दर बख्त) : (क) टाईप–1 से 4 तक में आबंटन के लिए अग्रता की तारीख सरकारी नौकरी में भर्ती होने की तारीख होती है । अन्य टाइपों के लिए अग्रता की तारीख वह होती है जिस तारीख को सरकारी कर्मचारी सम्बन्धित टाईप की पात्रता की परिलब्धियां प्राप्त करने लगता है ।

(ख) और (ग) अपने पूल वाले स्वायत निकायों तथा अन्य संगठनों के अपने आबंटन नियम होते हैं । एकरूपता लाने के बारे में इस समय कोई प्रस्ताव नहीं है ।

Policy for Fixing Levy Price of Sugar

783. SHRI C. N. VISVANATHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the basis of fixing price of levy sugar as recommended by Bureau of Industrial Costs and Prices has affected Sugar Mills in Tamil Nadu as the local levies in that State are much higher than the average assumed by the Bureau; and

(b) the steps proposed by Government to fix an equitable levy price to Tamil Nadu Sugar Mills?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). The recommendations of the Bureau of Industrial Costs and Prices are still under consideration of the Government.

बाढ़ राहत कार्यक्रम के अंतर्गत राजस्थान को सहायता

784. **श्री राम कंवार बेरवा :** क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने बाढ़ राहत कार्यक्रम के अन्तर्गत नई सड़कों